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ITEM NO.36

COURT NO.13

SECTION IVB

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).24017/2013

(From the judgement and order dated 13/12/2012 in RFA No.2852/2012 of The  
HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

RAJINDER SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(Office report on default)

Date: 20/02/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
(In Chamber)

For Petitioner(s) Mr. Sanjay Jha, Adv.  
Ms. Rekha Singh, Adv.  
Mr. S.L. Aneja, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

In case the defects as pointed out in the office report  
dated 23.1.2014 are not cured by the petitioners within two weeks,  
the special leave petition shall stand dismissed.

[Usha Bhardwaj]  
A.R-cum-P.S.

[Sneh Lata Sharma]  
Court Master